

Central Administrative Tribunal
Principal Bench: New Delhi

O.A.No. 2458/96

New Delhi this the 20th March 1997

Hon'ble Shri S.R.Adige, Member(A)
Hon'ble Dr.A.Vedavalli, Member(J)

W/Constable Kamlesh No. 3714/PCR,
W/O Shri Bhag Chand,
R/o H-30, Police Quarter,
Rajender Nagar,
New Delhi.
(By Advocate:Shri Shankar Raju)

....Applicant

Versus

1. Union of India,
through its Secretary,
Ministry of Home Affairs, North Block,
New Delhi.
2. Commissioner of Police,
P.H.Q., M.S.O. Building, I.P.Estate,
New Delhi.
3. Dy. Commissioner of Police,
H.Q(I), P.H.Q. M.S.O. Building,
I.P.Estate, New Delhi.

(By Advocate: Shri Arun Bhardwaj)

....Respondents

ORDER(Oral)

By Hon'ble Shri S.R.Adige, Member(A)

Heard.

2. Both counsel agree that in the background of the Disciplinary Authority's order dated 8.10.96 (Annexure A-1), this O.A. be disposed of with a direction to the Disciplinary Authority that in the facts and circumstances of the case he should conclude the Departmental Enquiry and take a final decision in this regard in accordance with law, within two months from the date of receipt of a copy of this order. Thereafter, if after exhausting the available departmental remedies, any grievance still survives it

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will be open to applicant to agitate the same through appropriate original proceedings in accordance with law, if so advised. We direct accordingly.

3. The O.A. stands disposed of. No costs.

A. Vedavalli
(Dr. A. Vedavalli)
Member (J)

S. R. Adige
(S. R. Adige)
Member (A)

cc.